

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE THIRD DAY OF JULY
TWO THOUSAND AND TWENTY THREE**

PRESENT

THE HONOURABLE SRI JUSTICE K.SURENDER

CRIMINAL APPEAL No: 485 OF 2023

Criminal Appeal under Section 378(4) of Cr.P.C against the Judgment dated:06-05-2010 passed in C.C.No.384 of 2008 on the file of the Court of the XVI Additional Judge-cum-XX Additional Chief Metropolitan Magistrate, Hyderabad.

Between:

K.C. Shekar Reddy, S/o Radhava Reddy aged 52 yrs., R/o Plot.No. 565 -C, Road No.92, Jubilee Hills, Hyderabad.

...Appellant/Complainant

AND

1. P.Vijaya Bhasker Reddy, S/o P.Parvath Reddy, aged 55 yrs., Occ. Business R/o H.No. 2-2-23/41/485 Madhava Apartments, Bagh Amberpet, Hyderabad.

...Respondent/Accused

2. The State of AP, rep. by its Public Prosecutor High Court of A.P., Hyderabad

...Respondent/Respondent

Counsel for the Appellant: SRI S. NIRANJAN REDDY

Counsel for the Respondent No.1: None Appeared

Counsel for the Respondent No.2: PUBLIC PROSECUTOR

The Court delivered the following: JUDGMENT

THE HONOURABLE SRI JUSTICE K.SURENDER

CRIMINAL APPEAL No.485 of 2023

JUDGMENT:

The Criminal Appeal is filed questioning the judgment in C.C.No.384 of 2008 dated 06.05.2010 passed by the XVI Additional Judge-cum-XX Additional Chief Metropolitan Magistrate, Hyderabad.

2. Learned counsel for the appellant submits that the matter has been settled and respondent No.1 died. Thus, the case in the present appeal does not survive.

3. Accordingly, Criminal Appeal (SR) is dismissed.

Miscellaneous applications pending, if any, shall stand closed.

Sd/- CH.VENKATESWARLU
DEPUTY REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The XVI Additional Judge-cum-XX Additional Chief Metropolitan Magistrate, Hyderabad. (with records)
2. Two CCs to the Public Prosecutor, High Court for the State of Telangana at Hyderabad.(OUT)
3. One CC to SRI S. NIRANJAN REDDY, Advocate [OPUC]
4. Two CD Copies

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PR



HIGH COURT

KS,J

DATED:03/07/2023



JUDGMENT

CRLA.No.485 of 2023

DISMISSING OF THE
CRIMINAL APPEAL

(7) Pmc.
4/10/23.